

HIGH COURT OF CHHATTISGARH, BILASPUR

Updated Status Report of pending MPs/MLAs cases for the Month of February, 2024

Sr.	District	Name of Court	Case No.	Party Name	Sections	Status Report received from the concern Court
1	Durg	CJM, Durg	Complaint Case No. 6623/2022	Smt. Purnima Thakur Vs. Dr. Laxmi Dhruw (Former MLA)	U/s 420 IPC	As the original record of the case has been sent to the Revision Court for disposal of Criminal Revision Number 337/2023 and The case is fixed for hearing on 06.03.2024 awaiting the original record of the case.
		CJM, Durg	RCC 11705/2016	State Vs. Hariom Tiwari and others 1. Hariom Tiwari 2. Rikesh Sen 3. Vijay Verma 4. Ashok Kumar Yadav 5. Vinod Pandey (Rikesh Sen-Sitting MLA)	U/s 186/34,189, 353/34, 427/34, 448/34 IPC	*The case is fixed for prosecution evidence on dtd. 11.03.2024, 12.03.2024 & 13.03.2024.
2	Kabirdham (Kawardha)	CJM, Kawardha	Criminal Case No. 135/2022	State of C.G. Vs. Ashok Kumar Sahu & Ors.	U/s 147, 148, 149, 109, 353, 332, 153A, 186, 188, 295, 427, 120, 144, 152, 440, 452, 455, 195K IPC & 3 Prevention of Damage Property Act	On 15.02.2024, * Many accused were absent, application. Application u/s 317 was presented on their behalf. Defence lawyer requested that the prosecution did not provide copies of the pen drive presented with charge sheet. Time is sought by the defence for arguments on charge on this ground. Time is given on request. *On the request of defence prosecution has directed to provide copies of the pen drive to the defence/accused. *Accused were directed though the defence counsel to remain present in the court for fixing the charges with the direction that in case of their absence, their bail and bound may be canceled. *Case is fixed on 26.02.2024.
		DJ Kabirdham (Kawardha)	Atrocity Special Case No.,874/2021	State of C.G. Vs. Vijay Sharma & Ors. (Vijay Sharma -Sitting MLA)	U/s 294,506, 184/34 IPC & 3(1) (a) Atrocity Act	*Witnesses examined, prosecution evidence declared over, next date for accused examination is 24.02.2024.

3	Raipur (*)	4 th A.S.J., Raipur	ED 03/2023	ED Vs. 1.Devendra Singh Yadav 2. Chandradev Prasad Roy	Prevention of Money Laundering Act, 2002	- Notice issued to the accused persons on 06.01.2024 in the case returned served but accused persons did not appear in the court, therefore, bailable warrant of Rs.500/- have been issued against accused persons for next date of hearing on 02.03.2024
		Special Magistrate (CBI)/Addl. C.J.M., Raipur (C.G.)	Case No. 5465/18	C.B.I. Vs. Kailash Morarka & Ors.	120B, 469,471 IPC & section 67 of I.T. Act	Proceeding has been stayed as per Order of Hon'ble Apex Court dtd. 21.10.2019 passed in TP(Crl.)No. 550/2019.

Sd/-

Registrar (Judicial)